



The Andhra Pradesh Abolition of the Posts of Village Assistants Act, 1991

Act 9 of 1991

Keyword(s):
Village Assistant

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE ANDHRA PRADESH ABOLITION OF THE POSTS
OF VILLAGE ASSISTANTS ACT, 1991.**

ACT No. 9 OF 1991*

[11th April, 1991]

**AN ACT TO ABOLISH THE POSTS OF VILLAGE
ASSISTANTS IN THE STATE OF ANDHRA
PRADESH.**

BE it enacted by the Legislative
Assembly of the State of Andhra Pradesh
in the Forty second Year of the Republic
of India as follows:-

*Received the assent of the Governor on the 09-04-1991.
For statement of object and reasons please see the Andhra
Pradesh Gazette, Part IV-A, Extraordinary, dated 22-03-1991
at page 5.

Short title and Commencement. 1. (1) This Act may be called the Andhra Pradesh Abolition of the posts of Village Assistants Act, 1991.

(2) It shall be deemed to have come into force on the 5th November, 1990.

Definitions. 2. In this Act unless the context otherwise requires, --

(a) 'Government' means the State Government of Andhra Pradesh;

(b) 'Prescribed' means prescribed by rules made by the Government under this Act;

(c) 'Village Assistant' means an officer appointed under sub-section (1) of section 4 of the Andhra Pradesh Abolition of Posts of Part-time Village Officers Act, 1985.

Repeal of Act 8 of 1985. 3. (1) The Andhra Pradesh Abolition of Posts of Part-time Village Officers Act, 1985 is hereby repealed.

(2) Upon such repeal, the provisions of section 8 of the Andhra Pradesh General Clauses Act, 1891 shall apply.

Abolition of the posts of Village Assistants. 4. The posts of Village Assistants in the State of Andhra Pradesh are hereby abolished. Every person who holds the post of Village Assistant in any part of the State of Andhra Pradesh shall forthwith cease to hold such post.

Interim Arrangements. 5. (1) The Government shall create such number of supernumerary posts of

Junior Assistants as are required to accommodate all the Village Assistants whose posts are abolished under section 4 until they are absorbed in equivalent posts.

(2) The Government shall evolve a Scheme to absorb the Village Assistants whose posts are abolished under section 4, in the category of Junior Assistants in any State Government service by making such suitable provision as may be necessary under the proviso to article 309 of the Constitution of India.

(3) The Junior Assistants continuing in the supernumerary posts created under sub-section (1) shall discharge such duties as are assigned to them by the District Collector until they are absorbed under sub-section (2).

6. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may make such order not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for the purpose of removing the difficulty:

Power to remove difficulties.

Provided that no such order shall be made after the expiration of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the Legislative Assembly of the State.

Power to make
rules.

7. (1) The Government may, by notification in the Andhra Pradesh Gazette, make rules to carry out all or any of the purposes of this Act.

(2) Every rule made under this Act shall, immediately after it is made, be laid before the Legislative Assembly of the State if it is in session and if it is not in session, in the session immediately following, for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration, of the session in which it is so laid or the session immediately following, the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified in the Andhra Pradesh Gazette, have effect only in such modified form or shall stand annulled, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Repeal of Ordinance 7 of 1990. 8. The Andhra Pradesh Abolition of the posts of Village Assistant's Ordinance, 1990 is hereby repealed.